



Extraordinary
Published by Authority

KARTIKA 24]

FRIDAY, NOVEMBER 15, 2013

[SAKA 1935]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 1643-L.—15th November, 2013.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 25 of 2013

THE WEST BENGAL YOGA AND NATUROPATHIC SYSTEM OF MEDICINE (AMENDMENT) BILL, 2013.

A BILL

to amend the West Bengal Yoga and Naturopathic System of Medicine Act, 2010.

WHEREAS it is expedient to amend the West Bengal Yoga and Naturopathic System of Medicine Act, 2013, for the purposes and in the manner hereinafter appearing;

West Ben. Act VI
of 2010.

It is hereby enacted in the Sixty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Yoga and Naturopathic System of Medicine (Amendment) Act, 2013.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Yoga and Naturopathic System of Medicine
(Amendment) Bill, 2013.*

(Clause 2.)

Amendment of
section 20 of the
West Ben. Act VI
of 2010.

2. In section 20 of the West Bengal Yoga and Naturopathic System of Medicine Act, 2010,—

(a) for sub-section (3), the following sub-section shall be substituted:—

“(3) In exceptional cases, class ‘A’ registration may also be given as a one time measure to self-educated Yoga and Naturopathic Practitioners who are graduates in any subject and who have at least 10 years of working experience in a reputed and established Yoga and Naturopathic Hospitals or Colleges and who are not less than 30 years of age, on payment of prescribed fee and subject to the provisions of this Act.”

(b) after sub-section (4), the following sub-section shall be inserted:—

“(4a) A person who possesses a three year Diploma in Yoga and Naturopathy awarded from any recognised college or university shall, subject to the provisions of this Act and on payment of such fee as may be prescribed, be entitled to have his name entered in the register for class ‘B’ registration.”;

(c) after sub-section (6), the following sub-section shall be inserted:—

“(6a) A person who has completed a one year certificate course in Yoga and Naturopathy after passing the Madhyamik or equivalent examination from any recognised Board shall, subject to provision of this Act and on payment of prescribed fee, be granted separate registration as Registered Yoga Trainee.”.

STATEMENT OF OBJECTS AND REASONS.

There is a huge demand of Yoga teachers & therapists all over India. This system is not based on medicine or surgery. Rather, it is mostly designed on special type of exercise through which human body gets relief and cure.

2. In the present scenario, we are not getting good number of such experts or authority in that area, because experts in the field of Yoga and Naturopathy with Post-graduate qualifications are very rare. Accordingly, section 20 of the West Bengal Yoga and Naturopathic System of Medicine Act, 2010 (hereinafter referred to as the said Act) has been proposed to amend so that experts in the field of Yoga and Naturopathy with graduate degrees are entitled to get registration under the said Act.

3. It has further been proposed to amend the said Act with a view to entitling a person possessing three year diploma in Yoga and Naturopathy to have his name registered under the said Act.

4. The Bill also provides that a person who has completed one year certificate course in Yoga and Naturopathy after passing Madhyamik or equivalent examination from any recognised Board should also be entitled to get registration under the said Act.

5. The Bill has been framed with the above objects in view.

6. There is no financial implication involved in giving effect to the provision of this Bill.

KOLKATA,
The 13th November, 2013.

MAMATA BANERJEE,
Member-in-Charge.

By order of the Governor,

SIDDHARTHA CHATTOPADHYAY,
Secy.-in-Charge to the Govt. of West Bengal,
Law Department.